

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 36321/2017

(Arising out of impugned final judgment and order dated 26-04-2017 in WC No. 65782/2005 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

GAURI SHANKAR (DEAD) & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.121807/2017-CONDONATION OF DELAY IN FILING and IA No.121809/2017-EXEMPTION FROM FILING O.T. and IA No. 146425/2019 - APPLICATION FOR SUBSTITUTION and IA No. 121807/2017 - CONDONATION OF DELAY IN FILING and IA No. 146428/2019 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. and IA No. 146414/2019 - EXEMPTION FROM FILING O.T. and IA No. 121809/2017 - EXEMPTION FROM FILING O.T. and IA No. 146411/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 11-04-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. V. K. Shukla, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Purnendu Bajpai, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s)

Mr. Manoj Kumar Dwivedi, Adv.
Mr. P. C. Patnaik, Adv.
Ms. Subhashini Dwivedi, Adv.
Mr. Pravin Kumar Kashyap, Adv.
Mr. Bhupesh Kumar Pathak, Adv.
Mr. Prashant Kumar, Adv.
Ms. Vandana Mishra, Adv.
Mr. Raj Kumar Tiwari, Adv.
Mr. Ramnesh Kumar Sahu, Adv.
Mr. Sanjay Kumar, Adv.
Ms. Kumari Rashmi Rani, Adv.

Ms. Rashi Jaiswal, Adv.
Mr. Arvind Kumar Singh, Adv.
Mr. Sakal Dev Sharma, Adv.
Mr. Krupal Krishnarao Paluskar, Adv.
Mr. Vipin Kumar Jai, AOR

UPON hearing the counsel the Court made the following
O R D E R

The matter stands adjourned by four weeks in terms of
the letters circulated.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER